

By E-MAIL

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-16/2002/1629/A

From :- Smti. K. Newar,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, ✓ Sri D.J. Mahanta,
District & Sessions Judge,
Chirang, Kajalgaon

Dated Guwahati the 27th March, 2018.

Sub: **Restricted holiday along with station leave permission.**

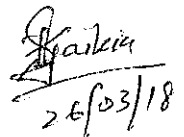
Refs:- Your letter No.DJCH.I-5/2018/572 dated 23.03.2018.

Sir,

With reference to the above, I am directed to inform you that, your prayer for Restricted holiday on 31.03.2018 along with station leave permission, with your official allotted vehicle, at your own cost, for to and fro journey from Kajalgaon to Guwahati, from the evening of 29.03.2018 till the morning of 02.04.2018 has been granted/~~rejected~~.

Yours faithfully,


JT. REGISTRAR (VIGILANCE)


26/03/18